

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:336

ANSWERED ON:14.03.2012

PRIVATE AIRLINES IN THE COUNTRY

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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether most of the private airlines had not fulfilled the conditions and norms specified by the Government at the time of obtaining licence;
- (b) if so, whether these airlines have been ignoring the conditions/norms despite repeated warnings by the Government from time to time;
- (c) if so, the details thereof and the reasons therefor alongwith the action taken by the Government against the erring airlines;
- (d) the details of private airlines services suspended during each of the last three years and the current year, airlines-wise;
- (e) the measures taken by the Government to restore their suspended services;
- (f) the approximate market share of these companies in terms of traffic and revenue alongwith the total amount owed by each of the private airline companies to the Government agencies by way of dues towards licence fees, fuel charges, taxes, airport charges and other heads; and
- (g) the steps proposed to be taken by the Government to recover the dues?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a): For setting Scheduled/Regional Scheduled Operator's Permit to start Scheduled / Regional Scheduled Air Transport Services by private airlines, they are required to fulfill the criteria as given in CAR Section 3 Series C Part II and Part VIII. No permit is issued to any airline, if the guidelines as given in the mentioned CAR are not met.

(b)and(c): Do not arise in view of reply of (a) above.

(d)and(e): The only Scheduled Operator's Permit, which was suspended during the last three years is that of M/s. Paramount Airways Pvt. Ltd., which was placed under suspension w.e.f. 19th April, 2010, because they did not pay the lease rental and their lease was terminated by the lessor resulting into de-registration of their aircraft. However, due to injunction Order passed by Hon`ble High Court of Madras, the same was revoked w.e.f. 30.4.2010, but again placed under suspension after disposal off the writ petition by Single Bench, Hon`ble Madras High Court. However, the orders were again kept under abeyance as per the Order dated 22.10.2010 received from Division Bench of Hon`ble High Court of Madras,in which, the Hon`ble Court also directed the Airline, not to commence flying operations, unless permitted by the Court. Directorate General of Civil Aviation (DGCA) after conducting several preparedness meeting to assess the availability of manpower and infrastructure, for re-starting operations by M/s.Paramount Airways, granted their No Objection with permission to import two Airbus A-320 aircraft. The Court has also granted permission to M/s. Paramount Airways for commencement of operations, however, the Airline so far has not responded further.

(f)and(g): The current market share of Scheduled domestic airlines in terms of traffic is as follows:

Air India 17.1%

Jet Airways 20.9%

Jet Lite 7.9%

Kingfisher Airlines 11.3%

Spicejet 16.3%

Go Air 5.8%

IndiGo 20.8%

The Ministry do not maintain market share of Scheduled domestic airlines in terms of revenue.

With regard to information of amount owed by private airlines to the Government agencies by way of dues towards licence fees, fuel charges, taxes, airport charges and other heads are being collected.